

श्री मनोराम बागड़ी (मथुरा) .
अध्यक्ष जी, मैं जानकारी चाहता हूँ—आप ने अभी 'कांग्रेस-भाई का एनाउन्समेंट किया है, कांग्रेस-भाई का क्या मतलब है, जरा कांग्रेस-भाई की परिभाषा कर दीजिये। जनतन्त्र में जिन्दा आदमी के नाम पर पार्टी नहीं दुआ करती है और हमारे यहाँ तो संसदीय पद्धति है—इस के अन्दर आप ने कांग्रेस-भाई कंसे कहा है, जरा इस का विश्लेषण कर दीजिये।

MR. SPEAKER: That subject is over.

श्री मनोराम बागड़ी : आप मुझे यह बतलाइये कि कांग्रेस-भाई का क्या मतलब है ? क्या यह किसी व्यक्ति के नाम से है, यह कांग्रेस-भाई कंसे है ?

SHRI KANWAR LAL GUPTA (Delhi Sadar): Suppose some signatures are found wrong and they deny it . . . (Interruptions).

MR. SPEAKER: The Office has compared it and I have passed orders.

AN HON. MEMBER: Nobody can question when a Member has been elected on Cong(I) ticket; you must not allow that to go on record.

MR. SPEAKER: I have recognised that party.

SHRI K. LAKKAPPA (Tumkur): Regarding adjournment motion....

MR. SPEAKER: So far as, the adjournment motion is concerned, it is still under my consideration; I will pass orders in the course of the day.

SHRI K. LAKKAPPA: I gave a notice of a call attention motion on fabulous wealth being sold in Bombay, reported in the Press.

MR. SPEAKER: I cannot recall all the things; I do not know.

Now papers to be laid on the Table.

12.46 hrs.

PAPERS LAID ON THE TABLE

REPORT OF WORKING GROUPS ON
AUTONOMY FOR AKASHVANI AND
DOORDARSHAN

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Working Group on Autonomy for Akashvani and Doordarshan (Volumes I and II). [Placed in Library. See No. LT-1733/78].

Employees' Family Pension (Amendment) Scheme, 1978.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Employees' Family Pension (Amendment) Scheme, 1978. (Hindi and English versions) published in Notification No. G.S.R. 101 in Gazette of India dated the 4th February, 1978 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. (Placed in Library. See No. LT-1734/78).

PASSPORTS (SECOND AMENDMENT)
RULES AND STATEMENT RE. ACCEPTANCE
OF TENDERS BY INDIAN MISSIONS AT
LONDON AND WASHINGTON

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): I beg to lay on the Table:—

(1) A copy of the Passports (Second Amendment) Rules, 1977, (Hindi and English versions) published in Notification No. G.S.R. 734(E) in Gazette of India dated the 7th December, 1977, under sub-section (3) of section 24 of the Passports Act, 1967. [Placed in Library. See No. LT-1735/78].

(2) A statement (Hindi and English versions) of cases in which lowest tenders have not been accepted

by the High Commission of India (Supply Wing), London and Embassy of India (Supply Wing), Washington, for the year ending 31st December, 1976. [Placed in Library. See No. LT-1736/78].

ANNUAL REPORTS OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH AND HINDUSTAN LATEX LTD., TRIVANDRUM FOR 1976-77

स्वास्थ्य और परिवार कल्याण मंत्रालय

में राज्य मंत्री (श्री जगदम्बो प्रसाद यादव) :

में निम्नलिखित पत्र सभा पटल पर रखता

है :

- (1) स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान संस्थान, चण्डीगढ़ अधिनियम, 1966 की धारा 19 के अन्तर्गत स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान संस्थान, चण्डीगढ़ के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति।

[Placed in Library. See No. LT-1737/78].

- (2) कम्पनी अधिनियम, 1956 की धारा 619 क की उपधारा

(1) के अन्तर्गत हिन्दुस्तान लेटेक्स लिमिटेड, त्रिवेन्द्रम के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक महालेखापरीक्षक की टिप्पणियां।

[Placed in Library. See No. LT-1738/78].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. 62/78-Customs (Hindi and English versions) published in Gazette of India dated the 9th March, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-1739/78].

12.48 hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 7th March, 1978 from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 20th February, 1978."

12.49 hrs.

RE. REPORT OF THE INQUIRY COMMITTEE ON SHRI JAYAPRAKASH NARAYAN'S TREATMENT

SHRI KRISHAN KANT (Chandigarh): Last week we said that the JP report should be placed on the Table of the House and there was discussion about it day before yesterday. Your direction was that the Health Minister should lay it on the Table of the House. It has not yet laid. The Health Minister is here. Let him say something on that.

SHRI K. P. UNNIKRISSHANNAN (Badagara): We object to that because... (Interruptions).

MR. SPEAKER: Mr. Raj Narain.